

SYNISE

Private & Sourcing

E-AUCTION

BOSCH

Inspected for life

For M/s. BOSCH LTD, Bidadi Plant on 13th March 2025

Materials Description: D/S Centrifuge, D/S Slider Pin Pressing Station, D/S Pantograph Engraving, D/S Strers polishing, D/S Hardness Tester, D/S Emry Machine, D/S Heating unit, Scrap Copper, Network Cable, Scrap Used Batterys, Scrap CI castings, Scrap Electrical waste, Scrap Empty Plastic barrels, Scrap Empty MS barrels, Scrap used Grinding Wheels, Scrap MS Empty Container, Scrap Copper Cables, Scrap Machinery and Motors.
(KSPCB CERTIFICATES HOLDERS ONLY)

Inspection on 12th March-2025 & Submission on 12th March-2025.

For Details Contact :-NAVEEN.GH-9880171503 www.synise.com

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
REPHRASE TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person

Rephrase Technologies Private Limited

2. Date of Incorporation of Corporate person

12/07/2020

3. Authority under which Corporate Person is Incorporated/ Registered

Registrar of Companies- Bangalore

4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person

U72900KA2020PTC135853

5. Address of the Registered Office and Principal Office (If Any) of Corporate Person

Trifecta Adatto, 21, ITPL Main Road, Gurudachar Palya, Mahadevapura, Whitefe, Lt, Bangalore, Bangalore, Karnataka, India, 560048

6. Liquidation Commencement Date of Corporate Person

10th March, 2025

7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator

Mr. Suman Kumar Verma

Regd. No: BB/IBA-003/IP-N00342/2021-22/13657

Address: Plot No. WZ-D-9, Kh No.83/14, Gali No. 5, Mahavir Enclave, Palam Colony, New Delhi -110045, India

Process email id: vj.rephrase@gmail.com

Mobile No: 9718633301

8. Last Date for Submission of Claims

09th April, 2025

Notice is hereby given that the Rephrase Technologies Private Limited has commenced voluntary liquidation on 10th March, 2025.

The stakeholders of Rephrase Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 09th April, 2025, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 11-03-2025

Place: Bangalore

MR. SUMAN KUMAR VERMA

Liquidator of REPHRASE TECHNOLOGIES PRIVATE LIMITED

IP Regd. No: BB/IBA-003/IP-N00342/2021-22/13657

AFA Valid till 30.06.2025

DEUTSCHE BANK AG

For immovable property as per Rule 8(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix-IV

POSSESSION NOTICE

Whereas, the undersigned being the authorized officer of Deutsche Bank AG, India ("Bank") having its registered office at Raheja Towers, Ground Floor, 26-27, M.G. Road, Bangalore - 560001 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 19th July 2024 under Section 13(2) of the said Act, calling upon the M/s. Karnataka Fruit Traders, ("Borrower") Mr. Mohammed Aziz Ullah and Mr. Mohammed Imran ("Co-Borrowers"), to repay the outstanding amount as mentioned in the notice being Rs. 3,42,10,693.40 (Rupees Three Crore Forty Two Lakh Ten Thousand Six Hundred Ninety Three and Forty Paise Only), payable and due as on 05-July-2024 and further interest at contractual rates on the aforesaid amount, incidental expenses, costs, charges etc. incurred and accruing on daily basis thereafter till the date of payment and / or realization within 60 days from the date of receipt of the said notice.

The Borrower mentioned herein above having failed to repay the amount in full as mentioned in 13(2) is hereby given to the Borrower / Co-borrower mentioned hereinabove in particular and to the public in general that undersigned has taken symbolic/constructive possession of the property described herein below in exercise of the powers conferred on him/her under Section 13(4) of the said act read with rule 8 of the said act on this 07th March 2025.

The Borrower / Co-borrower in particular and the public in general is hereby cautioned not to deal with the said property and any dealings with the said property will be subject to the charge of the Bank for an amount Rs. 3,42,10,693.40 (Rupees Three Crore Forty Two Lakh Ten Thousand Six Hundred Ninety Three and Forty Paise Only), as on 05-July-2024 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property SECURED ASSET:

Schedule Property: All that piece and parcel of land together with the Residential Building standing thereon presently bearing Corporation No. 79/11, (old No. 79/1C) Situated at Nandidurg Road, Bangalore Mahanagara Palike Ward No.92, PID No. 92-1-79/11, Bangalore, and bounded on the: East by : Road, West by: Private Property, North by : Private Property South by: Private Property.

Date: 11.03.2025

Place: Bengaluru

Ajay Singh T S

Authorized Officer, Deutsche Bank AG

Note: The amount paid after the issuance of the Demand Notice, will be deducted out of the outstanding amount in the Demand Notice.

COSMOS CO-OP. BANK LTD.

(Multistate Cooperative Bank)

(Incorporated in India)

Registered Office : 'Cosmos Tower', Plot No. 6, ICS Colony, University Road, Ganeshkhind, Shivajinagar, Pune - 07.

Phone : 020-67085308/67085311

POSSESSION NOTICE [Rule- 8(1)]

(For Immovable Property)

Whereas,

The undersigned being the authorized officer of the The Cosmos Co-Operative Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 02.08.2024 calling upon the Borrower- M/s. Parvathi Steels Through its Proprietor Mr. Sunny Somashekhar Telsang to repay the amount mentioned in the notice being Rs. 52,17,271.62 (Rs. Fifty Two Lakhs Seventeen Thousand Two Hundred Seventy One & Paise Sixty Two Only) + interest & further charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property described herein below in exercise of powers conferred on him/ her under sub section 4 of section 13 of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the 5th day of March of the year 2025.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of The Cosmos Co-Operative Bank Ltd. for an amount Rs. 52,17,271.62 (Rs. Fifty Two Lakhs Seventeen Thousand Two Hundred Seventy One & Paise Sixty Two Only) and interest thereon.

The borrowers attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable Property

(Owned by Mr. Sunny Somashekhar Telsang)

All that piece and parcel of property of land bearing G. P. No.13-504-38 (old G. P. 294) area adm. 512.081336 sq. m. situated at Ward No. 7, Chowdeshwari Nagar, Hirekerur, District Haveri.

The said property is bounded as follows :
On or towards East : Property No.13-503-116, On or towards West : Property No.13-504-36, On or towards North : Property No.13-504-1 Cross Road, On or towards South : Property No.13-505-2 Road.

Along with legal and easementary rights attached thereto.

Date : 05.03.2025

Place : Kolhapur

Bhalerao K. Babar

Asst. Gen. Manager & Authorised Officer,

The Cosmos Co-Operative Bank Ltd.

ENGLISH

FINANCIAL EXPRESS

VIJAYVANI

KANNADA

IBBI/IBA-003/IP-N00342/2021-22/13657

19/03/2025

11:00 AM

MR. SUMAN KUMAR VERMA

LIQUIDATOR

REPHRASE TECHNOLOGIES PRIVATE LIMITED

INSOLVENCY

PROCEEDING

Protium

Protium Finance Limited

(Formerly known as Growth Source Financial Technologies Ltd.)

Nirton Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063

PUBLIC NOTICE

(Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) of SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the Borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd. and before that known as Growth Source Financial Technologies Pvt. Ltd.), their loan credit facility has been classified as Non-Performing Assets in the books of NBFC as per RBI guidelines thereto. Thereafter, NBFC has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notice/s within 60 days from the date of the respective Notice/s, as per details given below, together with further interest at the contractual rate on the below mentioned amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules)

Loan Account No. Name and address of Borrower and Co Borrower/s

Date of Demand Notice

Total Outstanding Dues (INR) as on below date*

Loan Account No. GS020EEL1103559, 1. (BORROWER) a. ATHAULLA S/O SHAMIULLA, (CO-BORROWER), b.SAHEEDA W/O SHAMIULLA 2.Addresses as under: NO102, 5TH CROSS SHANTHI NAGAR ACARYA COLLEGE ROAD, CHIKKABANAVARA, BANGALORE, KARNATAKA- 560090 Also, at : NO-85, 1ST MAIN, 2ND CROSS, MASJID BACKSIDE, KASAGATTAPURA SOLDEVANAHALLI, CHIKKABANAVARA, BANGALORE NORTH, BENGALURU KARNATAKA-560090

28th Feb,2025

INR 20,91,592.63 /- (Rupees Twenty Lakh Ninety One Thousand Five Hundred Ninety Two and Sixty Three paise Only) as on 28th Feb 2025.

Description of the Secured Assets/ Mortgaged Properties: All that piece and parcel of property bearing site no. 36/2, formed in assessment no. 14/2, situated at kariyobanahalli village, yeshwanthpura hobli, bangalore, north taluk, presently within the limits of btmp, ward no. 40, measuring east to west 20 feet and north to south 50 feet, in all measuring 1000 square feet, along with building constructed thereon and bounded on: East by: site nos. 35 and 36, West by: 20 feet road and private property, North by: private property, South by: site no.36/1

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to Sale proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s)at your own cost and consequences. Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard. Please note that as per sub-section (8) of section 13 of the Act, if the dues of Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd together with all costs, charges and expenses incurred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd are tendered to Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd, and no further step shall be taken by Protium Finance Limited (Formerly known as Growth Source Financial Technologies Ltd for transfer or sale of that secured asset.

Date: 11.03.2025, Place : BANGALORE, KARNATAKA

For Protium Finance Limited, (Authorized Officer)

IDBI BANK

CIN:L65190MH2004G01148838

IDBI Bank Ltd.

Regd. Off.: IDBI Tower, WTC Complex, Cuffe Parade, Mumbai-400005.

PUBLIC NOTICE FOR AUCTION OF GOLD ORNAMENTS

Offers are invited for the public auction of the gold ornaments, pledged in favour of the bank, for the purpose of recovering the dues owed by the borrower(s) to the bank, as detailed below. The auction will be conducted on 14.03.2025 at 11.00 AM onwards in the Bank's premises at IDBI Bank Ltd, Majestic Terraces, No.62/B Sy. No. 65 & 66, Opp. Post Office, Near Wipro, Doddathoguru Village, Electronic City, Phase 1, Bangalore, 560100, Karnataka.

1) Account Number: 1320671100006477

Name of the Borrower & Address: Deepa S

Flat No. 104, Omkar Nivas, Celebrity road, Doddathoguru, Bangalore

Description of Gold ornaments Pledged: Necklace

Gross weight in Grams: 41.10

Reserve Price: Rs. 2,59,740/-

EMD: Rs. 26,000/-

The auction shall be subject to the terms and conditions of the sale stipulated by the Bank, a copy of which shall be displayed in the notice board of Electronic city branch from 07.03.2025 to 13.03.2025 and interested parties may refer the same. A bidder participating in the auction shall be deemed to have full knowledge of the aforesaid terms and conditions of sale. Last date of submission of the Bid is 12.03.2025.

Place: Bengaluru

Sd/- Authorised Officer

Date: 06.03.2025

IDBI Bank

Is your opinion yours?

Your opinion should belong to you.
A voice that is your own.
Undeterred. Uncompromised. And brave.
A conscience that isn't at peace,
until the truth is uncovered.
A mind that isn't fuelled by
someone else's thoughts.
Where actions are based on informed opinions
and not ignorant assumptions.

Because it's not about going where everyone goes.
Or being part of a trend because it is one.
Or taking sides because you don't know enough.

It's about freedom.
The freedom to have an opinion that's yours.
At Indian Express, we stand by this freedom.
We celebrate it by being unbiased and independent.
And by having a voice that isn't afraid to speak its mind.

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